

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/TT/2019**

- Subject** : Determination of transmission tariff of Inter-State transmission lines connecting two States for APTRANSCO owned transmission lines/system as per the Central Electricity Regulatory Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 21.6.2018 in Petition No. 237/TT/2016 for inclusion in POC transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 6.9.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO)
- Respondents** : Transmission Corporation of Telangana Limited (TCTL)
- Parties present** : Shri Sidhant Kumar, Advocate, APTRANSCO  
Ms. Swapna Sheshadari Advocate, TCTL  
Ms. Ritu Apurva, Advocate, TCTL  
Shri Deepak Thakur, Advocate, TCTL

**Record of Proceedings**

The Petitioner filed DFR No. 378 of 2021 against the Commission's order dated 5.2.2020 in Petition No.10/TT/2019 and order dated 11.8.2021 in Review Petition No.18/RP/2020 before the Appellate Tribunal for Electricity (APTEL) on the issue of determination of transmission charges vis-à-vis 40 number of ISTS lines for 2014-16 tariff period. APTEL vide judgment dated 8.7.2022 allowed the appeal and remanded the matter back to the Commission for determination of transmission charges for 40 ISTS lines for 2014-16 tariff period taking into consideration the RPC certificates furnished by the Petitioner. In view of the said judgment of APTEL, the matter is listed today for hearing.

2. Learned counsel for the Petitioner referring to the APTEL's judgment dated 8.7.2022, submitted that initially the Petitioner had filed Petition No.10/TT/2019 for determination of transmission tariff for 42 number of natural inter-State transmission lines (ISTS), connecting Andhra Pradesh and neighbouring States, owned by it, for 2014-19 tariff period. The Commission vide order dated 5.2.2020 in Petition No. 10/TT/2019 allowed tariff for 40 number of transmission lines out of the 42 number of transmission lines for 2016-19 tariff period on the basis of SRPC certificate issued on 31.10.2016 and 23.11.2016. However, tariff for 2014-16 period was disallowed by the Commission in respect of these 40 number of transmission lines observing that SRPC certificates issued in 2016 could not be applied retrospectively for 2014-16 period.



The tariff for Asset-VIII and Asset-IX was also not allowed as some of the information required for determination of tariff was not furnished by the Petitioner.

3. Aggrieved with the disallowance of tariff for 2014-16 period in respect of these 40 number of natural ISTS transmission lines and non-consideration of Asset-VIII and Asset-IX for grant of tariff by the Commission, the Petitioner filed Review Petition No.18/RP/2020. The Commission, however, did not agree with the Review Petitioner and disposed of the Review Petition No. 18/RP/2020 vide order dated 11.8.2021. Learned counsel for the Petitioner clarified that remand is also made against the Commission's order dated 11.8.2021 in Review Petition No.18/RP/2020.

4. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on affidavit, with copy of the same to the Respondents, by 10.10.2022:

Whether 40 number of ISTS transmission lines were under operation during period 2014-2016? If so, submit details of operation and power flow thereof for the period in question i.e. 2014-16.

a) Whether there is any Agreement between both the States i.e. Andhra Pradesh and Telangana for supply of power? If so, submit the details thereof.

5. TLTCCL to file status of corresponding line of TLTCCL for all 40 number of lines claimed by APTRANSCO under instant Petition, i.e from which date TLTCCL has claimed the corresponding portion of 40 lines and what is the status of approval of same by CERC. Learned counsel appearing for TCTL sought a one week time to file reply to the additional affidavit of the Petitioner.

6. NLDC to be impleaded. NLDC to reply following:

(a) Where were the interface meters installed? Were they installed across the 40 lines in question?

(b) How was drawl recorded in such interface meters treated for purpose of energy and for purpose of transmission?

(c) How the access between two states was treated for 2014-16.

(d) How was transmission deviation calculated during the period.

7. The Commission directed the Respondents including TCTL to file their reply to the additional affidavit by 19.10.2022 and the Petitioner to file rejoinder, if any, by 28.10.2022. The Commission further directed the parties to comply with the above directions within the specified timelines and observed that no extension of time shall be granted.

8. The Petition shall be listed for hearing in due course for which separate notices will be issued.

**By order of the Commission**

sd/  
(V. Sreenivas)  
Joint Chief (Law)

